

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/208(KB)2023
IA(I.B.C)/163(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	MARYGOLD ESTATES PVT LTD VS ARCUTTIPORE TEA CO LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Tanvi Luhariwala, Adv.] For the Applicant.
Mr. Kailash Dwenuka, Adv.]

ORDER

1. Ld. Counsel for the applicant present.

2. **IA(I.B.C)/163(KB)2024:**

- a. Ld. Counsel appearing on behalf of Marygold Estates Pvt. Ltd./applicant in IA(I.B.C)/163(KB)2024, in C.P. (IB)/208(KB)/2023 submits that the Corporate Debtor has already been admitted into CIRP *vide* order dated 15th December, 2023 in C.P. (IB)/309(KB)2022 passed by Court No. 1 of this Tribunal before passing the admission order of the same CD *vide* order dated 01.01.2024 passed by this Adjudicating Authority (Court No. 2) in C.P. (IB)/208(KB)2023.
- b. Therefore, the order passed in the present C.P. (IB)/208(KB)2023 is hereby recalled and the applicant/Financial Creditor has been given liberty to file their claims before the RP appointed in connection to C.P. (IB)/309(KB)2022.
- c. In view of such, **IA(I.B.C)/163(KB)2024** shall stand **allowed** and accordingly **C.P. (IB)/208(KB)2023** is **disposed of**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**